

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3032  
ANSWERED ON:23.08.2006  
EXTENDING TERM OF ADMINISTRATIVE COMMISSION  
Mahtab Shri Bhartruhari

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the tenure of Administrative Reforms Commission has been extended by a year;
- (b) if so, the reasons therefor;
- (c) the details of works taken up by the commission till date;
- (d) whether the Commission has submitted any report; and
- (e) if so, the details of the recommendations made therein?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a) & (b): Yes, Sir. Taking into consideration of the fact that the Terms of Reference given to the Commission are quite extensive and that sometime was lost in making the Commission fully functional, Government has extended the term of the Commission by one year i.e. till 31.8.2007.

(c) to (e): The commission is working on the Terms of Reference given to it. The Commission has so far submitted two Reports to the Government namely, 'Right to Information- master key to Good Governance' and 'Unlocking Human Capital –Entitlements and Governance – a case Study'. The recommendations in the first Report deal with effective implementation of the Right to Information Act, 2005 while the second Report deals with the implementation of the National Rural employment Guarantee Act, 2005. Both the Reports have been put on the website of Commission at <http://arc.gov.in>